

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**COURT - 2**

ITEM No.242 - IA/213(AHM)2024  
in  
**C.P. (IB)/5(AHM)2024**

**Proceedings under Section 94 IBC**

**IN THE MATTER OF:**

Rupa Pankaj Shah  
Vs

Bank Of Maharashtra & Anr.

.....Applicant

.....Respondents

**Order delivered on: 16/04/2024**

**Coram:**

**Mrs. Chitra Hankare, Hon'ble Member(J)**

**Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)**

**PRESENT:**

For the RP : Mr. Harmish Shah, Adv.

RP in person : Mr. Nitin Parikh, Adv.

For Bank of Maharashtra : Mr. Raju Kothari, Adv.

For Personal Guarantor : Mr. Ujas Patel, Adv. for Mr. Aditya Pandya, Adv.

**ORDER**

**IA/213(AHM)2024**

Heard Learned Counsels for the parties.

Order is reserved.

-Sd-

**DR. V. G. VENKATA CHALAPATHY**  
**MEMBER (TECHNICAL)**

-Sd-

**CHITRA HANKARE**  
**MEMBER (JUDICIAL)**